

of rabi jowar and summer rice the prices announced for the 1975-76 kharif season hold good. The Government have advised the State Governments and other procuring agencies to ensure that the interests of the farmers are fully protected and in no case should any producer get for FAQ foodgrains offered for sale less than the procurement/support price fixed by the Government.

Implementation of land ceiling laws

◆199. SHRI S. KUMARAN :
 SHRI BHOLA PRASAD :
 SHRI KALYAN ROY • SHRI
 DEORAO PATIL : SHRI
 BHUPESH GUPTA :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether Government's attention has been drawn to a news item which appeared in the 'Economic Times' of 19th February, 1976 under the caption Tardy Land Ceilings' regarding slow implementation of land ceiling laws in various States;

(b) what progress has so far been made in implementing the land ceiling laws and distribution of land in the various States, State-wise, till the end of February, 1976; and

(c) what other measures Government propose to take to enforce the land ceiling laws and to distribute land to the landless ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir.

(b) and (c) A statement is laid on the table of the Sabha.

Statement

According to the latest available reports, over 16.6 lakh acres of land have been declared surplus of which over 10.1 lakh

acres have been taken possession of. Out of this 4.23 lakh acres have been distributed. The State-wise break-up is given in the attached Table. [See Appendix XCVI, Annexure No. 16].

In order to overcome procedural hurdles in the way of expeditious implementation of land ceiling measures, the Chief Ministers' Conference recommended in March this year simplification of procedure. A number of specific suggestions have been made to the State Governments to simplify the procedure for the implementation of and ceiling measures. A large number of States have already taken steps for simplification of procedure which will have the effect of cutting out avoidable delays in implementation. Stricter penal measures have been suggested against land! owners who do not file returns or file wrong returns of land held by them. Several States have enacted legislations accordingly. Most of the land ceiling laws have already been given the protection of the Ninth Schedule to the Constitution. It is expected that the remaining laws will be included in the Ninth Schedule shortly. The Government of India has also been considering further legal measures necessary to insulate land reforms laws from judicial review.

All these measures have already created a perceptible impact on the process of implementation which has gained considerable momentum in the recent months.

Construction of silos by F.C.I.

*200. SHRI SATPAUL MITTAL :
 SHRIMATI LAKSHMI KUMARI
 CHUNDAWAT :
 SHRI SAWAISINGH SISODIA :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether the Food Corporation of India proposes to construct more silos to store grain in various parts of the country in view of the bulk handling and scientific storage of grains ;

(b) if so what are the names of the places selected for the purpose together with the expenditure likely to be incurred there on ; and

(c) whether the World Bank has provided any assistance for this purpose and if so, what are the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) : (a) to (c) Under an agreement between the Government of India, the Food Corporation of India, the International Development Association and the Government of Sweden, F.C.I, are constructing five silos of 20,000 tonnes capacity each at Lucknow, Khurja, Jagraon, Moga and Mandi Gobindgarh, and may also put up a terminal silo of 5000 tonnes capacity. The total estimated cost of the project is Rs. 106.24 million \$ 13.29 million. The assistance expected from International Development Association and Government of Sweden is \$ 9.76 million.

Production of sugarcane in the country

*201. SHRI KRISHNARAO NARAYAN DHULAP : SHRI GULABRAO PATIL :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) what is the production target for sugarcane during the year 1975-76 ;

(b) whether it is a fact that a Central Sector Scheme has been under-taken for an intensive development of sugarcane during the year 1975-76 ; and

(c) if so, what are the details of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) : (a) to (c) A statement giving the relevant information is laid on the table of the Sabha.

Statement

(a) 1450 lakh tonnes.

(b) and (c) To supplement the efforts of the State Governments, the Central Government have sanctioned a Centrally Sponsored Scheme with an outlay of Rs. 1130 lakhs for the intensive development of cane in 2000 hectares in Northern region (1000 hectares in Nagaland) and 1000 hectares in Southern region around each sugar factory area in the country during Fifth Plan period. The programme envisages

(a) production and distribution of nutrient-rich seed cane for commercial cultivation; (b) demonstration of improved practices on plan and raioem cane; (c) adoption of timely plant protection measures; (d) training of cane development workers at State level; and (e) construction of link roads around sugar factory area.-. Full complement of the technical staff has also been provided in the scheme.

Transferring 'Education' to the Concurrent List

*202. SHRI S. K. VAISHAMPAYEN : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government have appointed a high powered committee which visited Aurangabad on 1st April, 1976 to ascertain the views of educationists and experts on the question of placing education in the Concurrent List in the Seventh Schedule to the Constitution ; and

(b) if so, when the committee was appointed ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) and (b) A statement is laid on the Table of the Sabha.

Statement

(a) and (b) Government have not appointed any Committee to examine the